merce and Industry on 6th June 1953. a copy of which is laid on the Table of the Council.

- (iii) and (iv). So far Government have received only one complaint against the high prices of ball bearings manufactured by Messrs. National Bearing Co., Ltd., Jaipur. On investigation, it has been found that the prices charged by the firm are not unreasonable.
- (v) No extra expenditure is being incurred on account of this branch.

Press JV ote issued by the Ministry of Commerce and Industry dated the 6th June 1953

To ensure more expeditious investigation into complaints against industries which enjoy a sheltered market in India-either on account of tariff protection given to them or on account of import restrictions in force—a special branch has been set up in the Ministry of Commerce and Industry to deal with all such references. Allegations are made from time to time that the grant of protection to an industry is often followed by a rise in the prices of the nroducts of that industry, deterioration in quality and/or shortage of supplies. The Tariff Commission itself, which examines cases for protection, is required under the Act to keep a watch on the progress of protected industries. The scope of the Tariff Commission's work in this sphere, however, is confined only to industries whose case for protection has been recommended by them, and does not cover the many other industries which, on account of the exigencies of foreign exchange, do not face any serious competition in the home market. Even in the case of industries which have been given protection after an enquiry by the Tariff Commission, Government feel that it is desirable to have a suitr able machinery for taking quick and effective action whenever there is a genuine and justifiable complaint. The special branch will be assisted in this work by a number of officers in important industrial centres who will undertake economic intelligence work and make a special study of market trends apart from carrying out any investigations that may become necessary.

to Questions

2. Complaints and representation? with full particulars accompanied by" documentary evidence as far as possible, may be addressed to the Oiiicer-in-Charge, Industrial Intelligence Section, Ministry of Commerce and industry, New Delhi.

SHRI B. C. GHOSE: Sir, so far as^ protected industries are concerned, dr* I understand that the investigations now carried on by the Tariff Commission are, in the opinion of the Government, not quite satisfactory?

SHRI T. T. KRISHNAMACHARI: I am afraid, there has been a misconception about The Tariff Commission can act according to the powers vested under the Commission Act in regard to Tariff investigations of this nature. But there are many other' items which could be imported but in respect of wWich we banned-imports because of local manufacture, and in respect of which prices have gone up—of local manufactures too. The Tariff Commission cannot obviously interfere in a matter of this nature. The idea is that Government should' act as a clearing house for this purpose and that is why this small branch has-been set up in the Ministry of Commerce and Industry. There is no question of casting any reflection on the ability of the Tariff Comm

ission on this subject, because some portion of this-subject falls outside the competence of.' the Tariff Commission.

SHRI B. C. GHOSE: My question' was limited only to protected industries-and not to those industries which-receive protection because of foreign' exchange restrictions. I asked whether in the opinion of the Government, the present system under which the-Tariff Commission investigates tintO' protected industries has not been satisfactory, because I believe that the Tariff Commission cannot only take UP' questions which are referred to it, but can also have a continuous review of-' protected industries.